

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1197 of 1992

Allahabad this the 24th day of August 2000

Hon'ble Mr.S.KII. Naqvi, Member (J)  
Hon'ble Mr.M.P. Singh, Member (A)

Gaya Prasad, Son of Late Gauri Shanker, Supervisor 'B', MAJ Section, now in WW section, Small Arms Factory, Kanpur.

By Advocate Shri M.K. Upadhyay

Versus

1. Union of India, through the Secretary, Ministry of Defence, Department of Defence Production, New Delhi.
2. The Chairman/Secretary (Appellate Authority), Ordnance Factory Board, 10 A, Auckland Road, Calcutta-1.
3. The General Manager, (Disciplinary Authority) Small Arms Factory, Kanpur.
4. The Dy. General Manager(P), Shri U.N. Singh, Small Arms Factory, Kanpur.

Respondents

By Advocate Shri Ashok Mohiley

O R D E R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Gaya Prasad Verma, Supervisor MAJ Section, SAF, Kanpur was charge-sheeted for gross misconduct as much as on the ground that inspite of clear instructions to book P.W. Cards of Block Rear (ICR) 1176 for the month of June, 1991

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against warrant no.0066/0 carelessly and negligently booked 136 Nos. excess against Warrant No. 0064/0, and also for having refused to book P.W. cards of July, 1991 for Gang No.207, 217 and IPWS under his control, inspite of suitable advices given by his superiors and that for not taking interest in his assigned duty and indulging in subversive acts of indiscipline and production. The applicant submitted his reply to the charge and after having consider the representation and the evidence on record, the General Manager of Small Arms Factory, Kanpur imposed the punishment of reduction by one stage from Rs.1560/- per month to Rs.1520/- per month with immediate effect for a period of one year without cumulative effect.

2. The applicant preferred appeal against this punishment order , but without further waiting for the decision on the appeal beyond 6 months, he rushed to Tribunal seeking relief to quahs+the punishment order.

3. The respondents have contested the case and filed the counter-reply.

4. Heard the learned counsel for the parties and perused the record.

5. We find that the matter is yet to be decided by the departmental authorities where the appeal is pending consideration, therefore, it

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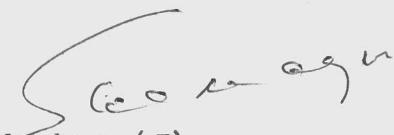
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will be expedient to direct the appellate authority to dispose of the pending appeal copy of which has been annexed as annexure A-5 to the O.A.

6. In view of the above, the respondent no. 2 is directed to decide the pending appeal (annexure A-5) of the applicant within a period of 3 months from the date of communication of this order, by the applicant. The O.A. is disposed of accordingly. No order as to costs.



Member (A)



Member (J)

/M.M./